

**Central Administrative Tribunal  
Principal Bench**

**RA No.147/2017  
in  
OA No.1258/2016  
MA No.2377/2017**

New Delhi, this the 17<sup>th</sup> day of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Km. Sushma Rani Rai ... Applicant

Versus

Union of India & others ... Respondents

**O R D E R (in circulation)**

**Justice Permod Kohli, Chairman :**

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. The review application as well as the misc. application seeking condonation of delay are accordingly rejected in circulation.

**(Nita Chowdhury )  
Member (A)**

**( Justice Permod Kohli )  
Chairman**

/as/